

SPECIAL BENCH ITEM NO. 136

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No. 07/2013

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th March,
2023, 02:30 pm**

NAME OF THE COMPANY	UNION OF INDIA THROUGH SFIO V/S INFORMATION TECHNOLOGY (INDIA) LTD & ORS
UNDER SECTION	388 B R/W 397/398, 401, 402, 406 & 408 OF COMPANIES ACT 1956

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Sharvik proxy for Sh. Manu Vardhana, Adv. : *For the Petitioner*
Ms. Sumaiya Bansal alongwith Ms. Garima Singh, : *For Sr. Prosecutor SFIO*
Sh. Vipin Kumar Kushwaha, Adv. : *For the Respondent No.29*
Sh. Naresh Kapoor, Adv. : *For the Respondent No. 33*
Sh. Shakeel Ahmad, Adv. : *For the Respondent No. 3, 4, 8, 9 and 17.*
Sh. Mohd Akram, Adv. : *For the Respondent No. 30*

ORDER

It is stated by the learned counsel for the Res Nos. 3, 4, 8, 9 & 17 that the copy of the Annexure has not been supplied by the learned counsel for the petitioner with the application, let the same be supplied by the petitioner to the other side within one week.

Reply, if any, be filed by the respondents within two weeks by serving an advance copy to the other side.

Let the matter be listed on 19th April, 2023.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Harnam Singh Thakur)
Member (Judicial)**

14th March, 2023

*Md. Zaid
(Stenographer)*